

**INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "SMC-2": NEW DELHI
(Through Video Conferencing)**

**BEFORE
SHRI R.K. PANDA, ACCOUNTANT MEMBER**

ITA No. 2882/Del/2019
Asstt. Year 2010-11

Vished Banger, 1889 Sector 14- Hisar Haryana Pin 125001 PAN AFSPV9212L (Appellant)	Vs.	ITO, Ward-5, Hisar (Respondent)
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Assessee by:	Shri Lalit Mohan , CA
Department by :	Ms. Shivani Bansal,Sr. DR
Date of Hearing	04/01/2021
Date of pronouncement	/01/2021

ORDER

PER R.K. PANDA, AM

This appeal filed by the assessee is directed against the order dated 8th December, 2017 passed by the Ld. CIT (A) Hisar relating to assessment year 2010-11.

2. The Ld. Counsel for the assessee, at the time of hearing submitted that the assessee has opted to settle the dispute under the Vivad Se Vishwas Scheme, 2020 and Form No. 1 and Form No. 2 have already filed.

3. Considering the aforesaid situation, the captioned appeal is consigned to record and treated as dismissed. However, the aforesaid is subject to a caveat that in case the dispute relating tax arrears for the captioned assessment year is not ultimately resolved in terms of the aforesaid scheme, the assessee shall be at liberty to approach the Tribunal for reinstatement of the appeal and the Tribunal shall consider such application appropriately as per law. The Revenue has no objection with regard to the aforesaid caveat.

4. In view of the aforesaid, the appeal of the assessee is consigned to record and for statistical purposes is treated as dismissed.

5. The above decision was announced in the presence of both the sides and on conclusion of Virtual Hearing on 4th January, 2021.

Order pronounced on 4th January, 2021.

**(R.K. PANDA)
ACCOUNTANT MEMBER**

Dated: 04/01/2021

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1. Applicant
2. Respondent
3. CIT
4. CIT (A)
5. DR:ITAT

ASSISTANT REGISTRAR
ITAT, New Delhi

Date of dictation	04/01/2021
Date on which the typed draft is placed before the dictating Member	04/01/2021
Date on which the typed draft is placed before the Other Member	
Date on which the approved draft comes to the Sr. PS/PS	
Date on which the fair order is placed before the Dictating Member for pronouncement	
Date on which the fair order comes back to the Sr. PS/PS	
Date on which the final order is uploaded on the website of ITAT	
Date on which the file goes to the Bench Clerk	
Date on which the file goes to the Head Clerk	
The date on which the file goes to the Assistant Registrar for signature on the order	
Date of dispatch of the Order	